

**Newzealand International Women's Hockey Tournament**

718. SHRI R. KADANAPALLI Will the Minister of EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALAYAN MANTRI) be pleased to state

(a) whether India has withdrawn its entry from the Newzealand International Women's Hockey Tournament to be held in Auckland in August this year, and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHIKSHA AUR SAMAJ KALAYAN MANTRALAYA MEN UP-MANTRI) (SHRI K S RAMASWAMY) (a) and (b). The All India Women's Hockey Association has withdrawn its entry from the Newzealand International Women's Hockey Tournament. The Association has decided to withdraw their entry in view of South Africa's participation in this Tournament.

**Constitution of New Boards for Nationalised Banks**

719. SHRI R. KADANAPALLI :  
SHRI C. CHITTIBABU :

Will the Minister of FINANCE (VITTA MANTRI) be pleased to state

(a) whether Government have decided to have new Boards for the nationalised banks in the country

(b) whether the nominations to the Boards have been completed, and

(c) if so, the details thereof ?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : (a) to (c) The first Board of Directors were constituted on 18th July, 1970 in respect of all the 14 nationalised banks. The names of the

members of the Boards of Directors are given in the statement laid on the Table of the House [*Placed in Library. See No LT—244/71*] The question of constituting broad-based Boards of Directors for the 14 nationalised banks in accordance with the scheme framed under Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 is under consideration of the Government

**Demands of the Evacuee tenants evicted from the site for Cochin Shipyard, Kerala**

720. SHRI M. K. KRISHNAN Will the Minister of SHIPPING AND TRANSPORT (NAUWAHAN AUR PARIWAHAN MANTRI) be pleased to state

(a) whether the attention of Government has been drawn to the demand made by evacuee tenants, who had been evicted from the site for Cochin Shipyard, Kerala, for increasing rehabilitation facilities and if so, the details thereof,

(b) whether Government have received any memorandum of representation from the evacuees with regard to this,

(c) whether Government propose to provide adequate rehabilitation facilities to them, and

(d) if not the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING & TRANSPORT (SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI) (SHRI RAJ BAHADUR) : (a) No, Sir. The rehabilitation of evacuee tenants is a matter for the State Government of Kerala to consider. Therefore, the question of providing increasing rehabilitation facilities to them by the Central Government does not arise.

(b) to (d). No memorandum of representation from the evacuee tenants has been received in this connection. A sum of Rs. 1,63,200/- for payment on account